

[SHRI P. CHIDAMBARAM]

in the North-East. That is not possible. I have to balance the security and the requirements for promoting tourism. I have no numbers of children from the North East studying in the rest of India. No such numbers are available. I don't think it is possible to collect such numbers. Because that itself will involve some element of racial profiling if you do that. I think children should be allowed to go anywhere. I don't think we should ask whether you are from the North-East or not.

Now, I think, I have answered most of the questions.

SHRI BIRENDRA PRASAD BAISHYA : What about para 9 of the statement?

SHRI P. CHIDAMBARAM : Para 9 must be read in the context of the Calling Attention Motion. I think, if you read it in that context, there is nothing objectionable in para 9. All I can assure this House and the people of the country is that I welcome the mingling of the North-Eastern students with the rest of India. I am very happy to see them in aviation industry, in the hospitality industry, in the retail industry, in malis, in shops and in nursing. We are happy to see them. We welcome them. I hope more and more of them will go to different parts of India. Thank you.

---

## GOVERNMENT BILLS

### **The Tamil Nadu Legislative Council (Repeal) Bill, 2012**

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED) : Sir, I beg to move for leave to introduce a Bill to provide for the repeal of the Tamil Nadu Legislative Council Act, 2010 and to make consequential amendments in the Representation of the People Act, 1950 and the Representation of the People Act, 1951 and for matters incidental and consequential thereto.

*The question was put and the motion was adopted.*

SHRI SALMAN KHURSHEED : Sir, I introduce the Bill.

### **The Administrators-General (Amendment) Bill, 2011**

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED) : Sir, I beg to move:

That the Bill further to amend the Administrators-General Act, 1963, be taken into consideration.

Sir, I urge the House to take this Bill for passing without a formal discussion. The Standing Committee has examined the Bill. It is a beneficial Bill for helping the people

who don't have the resources and who don't have the ability to be able to go to court to get a probate or letters of administration. Only the amount is being raised. The limit has been raised from time to time over the years. That limit is being raised from Rs.2 lakhs to Rs.10 lakhs. There are two States where this has already been done. We are doing it in the Central Act. I believe this will be a beneficial opportunity and all of us should support it. I urge the House to pass this Bill without discussion.

*The question was proposed.*

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : Dr. Pilania, would you like to say something?

DR. GYAN PRAKASH PILANIA (RAJASTHAN) : Sir, I have nothing to say except commending what has been done by the hon. Minister. It should have been done long ago. In 1999, the limit was Rs.2 lakhs. Now, it has been raised to Rs.10 lakhs. With the present deceleration of money and the acceleration of prices, as it is continuing, I think, very soon again this limit has to be raised. It is understandable that there is nothing to argue and nothing to condemn, except saying that take steps so that the devaluation of money does not take place further and also take some steps so that the prices do not increase. Otherwise, this kind of an amendment will keep on coming every two years or three years or so. I agree, let it be passed with unanimity by the whole House. I thank the hon. Minister for bringing it on the statute book. Thank you.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : Thank you, Mr. Pilania. Mr. Bhupender Yadav, I believe you are not speaking.

**श्री भुपेन्द्र यादव** (राजस्थान) : उपसभाध्यक्ष महोदय, मेरा एक सजेशन है कि हमने सिविल लिटिगेशन से बचाने के लिए जो enhance किया है और इस एक्ट का परपज यही है कि जो poor हैं, जो widow हैं, जो उनको सिविल लिटिगेशन से बचाया जाए। सैक्शन 61 में सेंट्रल गवर्नमेंट को रूल्स बनाने का प्राविकन है। यह अमेंडमेंट तब तक प्रभावी नहीं होगा, जब तक कि इसे हम टाइम बाउंड नहीं करेंगे। इसलिए मेरा आपके माध्यम से माननीय मंत्री महोदय से अनुरोध है कि रूल्स में इस बात को प्रवोइड किया जाए कि जो एप्लीकेशन वे लगायेंगे, उस एप्लीकेशन को एक टाइम बाउंड पीरिएड में डिस्पोज किया जाए ताकि जिनके लिए हम यह अमेंडमेंट करना चाह रहे हैं, उनको सही समय पर लेटर ऑफ इंटेन्ट मिल जाए। धन्यवाद।

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : Mr. Minister, would you like to reply?

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED) : Sir, I am very grateful to the hon. Members for making this suggestion. My only difficulty is that Section 61 limits us for rules only for purposes of giving foreign consulates the letters of administration. Under Section 62, what we will do is this. This is a very beneficial and positive suggestion.

We will request the State Governments to make such amendments in their existing rules so that this is made time-bound. Even otherwise, the hon. Member knows that as

[SHRI SALMAN KHURSHEED]

per the Citizens' Grievance Bill all citizen services will have to be done within a time-bound period. But in this case, I will certainly write to all the Chief Ministers and request them to take on board this very beneficial and very positive suggestion.

Secondly, Dr. Pilia has suggested that instead of coming back to the House periodically to raise the limit, there should be a provision for notifying a higher limit also. That is a very useful suggestion. But traditionally, this is the way the amounts have been, the limits have been, changed from time to time. That would require reworking of the Bill. So I would request that, at present, let us pass the Bill in this form and in future one can always examine what, possibly, can be done.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now, I put the motion to vote. The question is:

“That the Bill further to amend the Administrators-General Act, 1963 be taken into consideration.”

*The motion was adopted.*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : We shall now take up Clause-by-Clause consideration of the Bill.

*Clause 2 was added to the Bill.*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now, we shall take up Clause 1. There is one Amendment (No. 2) by Shri Salman Khursheed .

*Clause 1—Short title and commencement*

SHRI SALMAN KHURSHEED : Sir, I move :

(No. 2) That at page 1, line 2, for the figure “2011”, the figure “2012” be *substituted*.

*The question was put and the motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now, we shall take up the Enacting Formula. There is one Amendment (No. 1) by Shri Salman Khursheed.

ENACTING FORMULA

SHRI SALMAN KHURSHEED : Sir, I move :

(No. 1) That at page 1, line 1, for the word “Sixty-second”, the word “Sixty-third” be *substituted*.

*The question was put and the motion was adopted.  
The Enacting Formula, as amended, was added to the Bill.  
The Title was added to the Bill.*

SHRI SALMAN KHURSHEED : Sir, I move:

That the Bill, as amended, be passed.

*The question was put and the motion was adopted.*

THE VICE-CHAIRMAN (PROF. P.J. KURIEN) : Now, the House stands adjourned for lunch to meet at 2.30 p.m.

*The House then adjourned for lunch at  
thirty-eight minutes past one of the clock*

*The House re-assembled after lunch at  
thirty-five minutes past two of the clock,*

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) in the Chair.

---

#### PRIVATE MEMBERS' RESOLUTION

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : Now, we will take up the Private Members' Business (Resolutions). Resolution No. 1, Shri Prakash Javadekar.

श्रीमती माया सिंह (मध्य प्रदेश) : उपसभाध्यक्ष जी, मुझे कुछ कहना है। मैं बड़ी पीड़ा के साथ आपसे यह अर्ज करना चाहती हूँ कि आज तेलंगाना के ऊपर इतना महत्वपूर्ण Private Member's Resolution है और सत्ता पक्ष के केवल एक सदस्य हैं, even Parliamentary Affairs Minister तक यहाँ पर नहीं हैं। जो दोनों मंत्री बैठे हैं, वे भी लोग सभा के सम्माननीय सांसद हैं। रूलिंग पार्टी से यहाँ कोई भी सदस्य नहीं है, मैं चेयर से अपनी यह पीड़ा व्यक्त कर रही हूँ। ...(व्यवधान)...

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन) : मिनिस्टर हैं।

श्री शिवानन्द तिवारी (बिहार) : उपसभाध्यक्ष जी, देख लीजिए, कितने आदमी हैं, सिर्फ तीन आदमी हैं। ...(व्यवधान)...

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) : That is not the business of the Chair. It is not my business. Najmaji, that is not the business of the Chair. ...(Interruptions)...

DR. NAJMA A. HEPTULLA (Madhya Pradesh) : Are you going to take care, Mr. Mukul Wasnik?

SHRI PRAKASH JAVADEKAR (Maharashtra) : Sir, I move the following Resolution:-